

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 930 of 2020

IN THE MATTER OF:

Nitin Garg **...Appellant**

Vs

State Bank of India & Ors. **....Respondents**

Present:

**For Appellants: Mr. Iswar Mohaptra and Mr. Rahul Gupta,
Advocates**

For Respondents: Mr. Ankur Mittal, Advocate

**Mr. Abhishek Anand, Advocate for Respondent
No. 2**

Mr. Dinkar Singh, Advocate for Respondent No. 3

ORDER
(Through Virtual Mode)

23.11.2020 For filing of Reply/Response of Respondent No. 3, at request of Mr. Dinkar Singh, Learned Counsel for the Respondent No. 3, the matter is adjourned to 22.12.2020. It is made clear that the copies of Reply/Response of Respondent No. 3 shall be served to the Learned Counsel appearing for the parties in the present Appeal within two weeks. It is open to the Appellant to file Rejoinder, if any, within three days thereafter.

The Registry is directed to List the matter on **22nd December, 2020**.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)